

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/TT/2018

- Subject** : Petition for determination of transmission tariff for 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under "Sub-station works associated with strengthening of Transmission System beyond Vemagiri" in Southern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 19.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 16 others
- Parties present** : Shri S.S. Raju, PGCIL
Shri S.K. Venkatsan, PGCIL
Shri B. Dash, PGCIL
Shri Ansul Garg, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Amali, Advocate, TANGEDCO
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of 2 Nos 400 kV line bays at Srikakulam for termination at Srikakulam Pooling Station-Garividi 400 kV Quad D/C line which has been put into commercial operation on 7.8.2018. He further submitted that as per Investment Approval, the SCOD of the instant asset was 23.4.2019. However, the same was pre-poned in order to relieve load on 765/400 kV ICT at Vemagiri-II and to enhance TTC of inter-regional corridor for import of power to Southern Region. He submitted that there is no time over-run and cost over-run in the case of instant asset. He submitted that the



Commission vide its order dated 31.12.2018 has allowed the provisional tariff. He submitted that they have filed rejoinder to the reply of TANGEDCO vide affidavit dated 10.12.2018. He submitted that all the information sought has been filed and requested that the tariff as claimed in the petition should be allowed.

2. Learned counsel for TANGEDCO has submitted that their reply on record may be considered.

3. The Commission directed the petitioner to submit the element-wise segregation of capital cost, IDC and IEDC as on COD, on affidavit by 11.3.2019 with an advance copy to the respondents. The Commission further directed the petitioner to submit the information within the specified time and observed that no extension of time shall be granted.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

